[1948 : East Pb. Act XXIV.]

ENUMERATION OF 225
DWELLINGS

THE EAST PUNJAB ENUMERATION OF DWELLINGS ACT, 1948.

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THE EAST PUNJAB ENUMERATION OF DWEL-LINGS ACT, 1948.

EAST PUNJAB ACT No. XXIV OF 1948.

Received the assent of His Excellency the Governor on the 10th April, 1948, and was first published in the East Punjab Government Gazette (Extroardinary) of April 12, 1948.1

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| | 2 | 3 | 4 |
| Year | No. | Short title | Whether repealed or other wise affected by legislation |
| 1948 | XXIV | 4, | Amendmed in part by the Adaptation of Laws Order, 1950. Extended to the territories, which immediately, before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union, by Punjab Act 41 of 1960. ² Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968. |
| | | | |

It is hereby enacted as follows:—

1. (1) This Act may be called the East Punjab short title Enumeration of Dwellings Act, 1948.

(2) It extends to the whole of the ³[Union Territory of

Chandigarh].

Interpretation.

2. In this Act "dwelling house" means a building or structure used or constructed or adapted to be used wholly or principally for human habitation and includes any part of a house where that part is separately occupied for such habitation.

3. (1) The 4[Central Government] may appoint an Appointmen of mercation Commission of the making of the enumeration staff. Enumeration Commissioner to supervise the making of the enumeration of dwelling houses throughout the ⁵[State].

(2) The 4[Central Government] may, by general or special order and either by name or designation, appoint persons as enumeration officers to make, or aid in making,

¹For Statement of Objects and Reasons, see East Punjab Government Gazett. (Extraordinary), 1948, page 298; for proceedings in the Assembly, see East Punjab Legislative Assembly Debates, Volume II, 1948, pages 943—45.

²For Statement of Objects and Reasons, see Punjab Government Gazette

³Substituted for the words "State of Punjab" by the Punjab Reorganisation digarh) (Adopted on the words and Subjects) Order, 1968. (Extra-crdinary), 1960, page 590. "Substituted for the words "State of Punjab" by the Punjab Reolgania (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

^{*}Substituted for the words 'State Government' by ibid.

⁵Substituted for the word "Province" by the Adaptatari of Laws Order, 1950.

or supervise the making of the enumeration in such local areas as may be specified.

- (3) The ¹[Central Government] may delegate to such authority as it thinks fit the power of appointing enumera. tion officers conferred by sub-section (2).
- The Enumeration Commissioner and all enumera. Status of enume_ as tion officers shall be public servants within the meaning of 1860 r ation officers public servants. the Indian Penal Code, 1860.
- The District Magistrate or the enumeration officer Power to call upon certain persons to for any local area may by written order which shall have effect throughout the extent of his district or of such local area, as the case may be, call upon all members of district, municipal, panchayat and other local authorities and officers and servants of such authorities, to give such assistance as shall be specified in the order towards the making of the enumeration within the areas for which such local authorities are established, and the persons to whom such order is directed shall be bound to obey it and shall while acting in pursuance of such order be deemed to be public XLY servants within the meaning of the Indian Penal Code, 1860. 1860.

Occupier to permit marks.

Every person occupying a dwelling house or other access and affixing place shall allow enumeration officers such access thereto as they may require for the purpose of the enumeration, and as, having regard to the customs of the country, may be reasonable and shall allow them to paint on, or affix to, the dwelling-house or place such letters, marks or numbers as may be necessary for the purpose.

Penalties.

- 7. (a) Any person lawfully required to give assistance towards the making of the enumeration who refuses or neglects to use reasonable diligence in performing any duty imposed upon him or in obeying any order issued to him in accordance with this Act or any rule made thereunder, or any person who hinders or obstructs another person in performing any such duty or in obeying any such
- (b) Any enumeration officer who knowingly makes any false return, or

(c) Any person occupying any dwelling house or other place who refuses to allow any enumeration officer such place will access thereto as he is required by section 6 to

(d) Any person who removes, obliteratres, alters or damages any letters, marks or numbers which may have been painted or affixed for the purpose of the enumera-

tion,—

1 of 1872 shall be punishable with fine which may extend to two hundred rupees.

8. No prosecution under this Act shall be instituted sanction required except with the previous sanction of the [Central Govern- for prosecution ment] or of an authority empowered in this behalf by the [Central Government].

9. Nothing in this Act shall be deemed to prevent laws not barred. any person from being prosecuted under any other law for any act or omission which constitutes an offence under this Act:

Provided that no such prosecution shall be instituted except with the previous sanction referred to in section 8.

10. No court inferior to that of a Magistrate of the Jurisdicton. Second Class shall try, whether under this Act, or under any other law, anything which constitutes an offence under this Act.

11. All records or registers made under this Act or Records of enuther rules made thereunder shall be deemed to be public public documents. documents within the meaning of the Indian Evidence Act, 1872.

12. (1) The ¹[Central Government] may make rules Power to make for carrying out the purpose of this Act.

without prejudice to the (2) In particular, and generallity of the fore going power, the [Central Government] may make rules providing for the appointment of enumeration officers and persons to perform any of the duties of enumeration officers or to give assistance in the making of the enumeration, and for the general instructions to be issued to such officers and persons.